

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:251

ANSWERED ON:13.03.2015

MEDICAL NEGLIGENCE

Singh Shri Sushil Kumar;Suresh Shri Doddaalahalli Kempegowda

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a number of cases of medical negligence causing loss of lives and other physical disorders in various hospitals in the country have come to the notice of the Government;
- (b) if so, the details thereof indicating the number of such cases reported during each of the last three years and the current year, hospital and State/UT-wise;
- (c) whether the Government has set up any committee to investigate such cases and if so, the details thereof;
- (d) whether the said committee has submitted its report to the Government and if so, the details thereof along with the action taken by the Government thereon; and
- (e) the other remedial steps taken/ proposed to be taken by the Government in this regard and to provide qualitative medical treatment to the people of the country?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

(a) to (e): A statement is laid on the Table of the House

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 251 FOR 13TH MARCH, 2015

(a)and (b): Health being a State subject and States having their own Medical Councils, the data is not maintained centrally. All such cases are investigated by the State Governments and appropriate action is taken on merit at their level. However, as far as AIIMS, New Delhi, JIPMER, Puducherry, PGIMER, Chandigarh and three Central Government Hospitals viz. Safdarjung Hospital, New Delhi, Dr. RML Hospital and Lady Hardinge Medical College and associated Hospitals are concerned, no case of medical negligence has been established.

(c): No.

(d): Question does not arise.

(e): Cases of Medical negligence are dealt through grievance redressal mechanism. Three Central Government Hospitals, namely, Safdarjung Hospital, Dr. Ram Manohar Lohia Hospital and Lady Hardinge Medical College and associated Hospitals located in Delhi have an institutionalized mechanism for grievance redressal. There is a Grievance Redressal Committee in each of these three hospitals.

Besides above, complaint boxes are installed at strategic points all over the hospital which are opened at regular intervals. Complaints received are examined by the competent authorities and appropriate reply is given to the complainant. The patients admitted are also given feedback form at the time of their discharge.

In respect of All India Institute of Medical Sciences (AIIMS), if any complaint of alleged Medical Negligence is received, the same is forwarded to the respective department for enquiry and necessary action if required. In specific instances, if required, an inter-departmental enquiry committee is constituted on a case to case basis and necessary action is taken. In Postgraduate Institute of Medical Education and Research (PGIMER), Chandigarh, the grievances of the Patients are addressed by patients Public Grievances & Redrassal Committee/Medical Grievances Committee. The Medical Superintendent and faculty of Hospital Administration also address the patients public grievances as and when received. In Jawaharlal Institute of Postgraduate Medical Education and Research (JIPMER), Puducherry, Grievance Cell is functioning under the Chairmanship of Medical Superintendent.